

No. STE-E (5)-6/2025
 Government of Himachal Pradesh
 Department of Environment, Science Technology & Climate Change

From

The Secretary (Env. Sci. Tech.& CC) to the
 Government of Himachal Pradesh

To

Ms. Shaila Arora, Ld. Counsel,
 C-565, Defence Colony, New Delhi-110024.

Dated: Shimla-2, the

13 -10-2025.

Subject: OA No. 1034/2024-tilted K. Sanjeev Dogra & Ors. V/s State of Himachal Pradesh pending before Hon'ble NGT.

Madam,

I am directed to invite your attention on the subject captioned above and to say that after careful examination of the reply filed by the HP State Pollution Control Board (HPSPCB) in the matter, the Respondent No. 1 i.e. the Secretary (EST &CC) to the Government of H. P. has decided to adopt this reply as its stand in the present matter. Further the HPSPCB, functioning under the administrative control of this Department, has already submitted a detailed reply outlining actions taken pursuant to the directions of the Hon'ble Tribunal, including joint inspections, monitoring of stone crusher operations and imposition of environmental compensation for violations. Copy of the reply filed by the HPSPCB as Respondent No. 4, is enclosed.

It is therefore requested that the Hon'ble NGT may be apprised of this position on the next date of hearing.

Yours faithfully,


 (Sat Pal Dhiman)

13-10-2025

Addl. Secy. (Env. Sci.,Tech.&CC) to the
 Government of Himachal Pradesh
 Phone No. 0177-2621874

Endst. No. As above, Dated: Shimla-171002, the October, 2025

Copy forward to the District Attorney, H.P. Govt. Legal cell, Himachal Bhawan New Delhi for information and necessary action.


 (Sat Pal Dhiman)

Addl. Secy. (Env. Sci. Tech.& CC) to the
 Government of Himachal Pradesh
 Phone No. 0177-2621874

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No. 1034/2024

In the matter of:

K. Sanjeev Dogra

....Applicant

Versus

State of Himachal Pradesh and ors.

..... Respondents

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Respondent No. 04
HPSPCB.

Through Counsel



SHAILA ARORA
(Advocate)

Dated: 02.09.2025.

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No. 1034/2024

In the matter of:

K Sanjeev Dogra

....Applicant

Versus

State of Himachal Pradesh and ors.

..... Respondents

Response on behalf of Respondent No. 04 i.e.
H.P. State Pollution Control Board.

Most Respectfully Showeth:

1. That the present Original Application has been registered on letter dated 08.01.2024 sent by Sh. K. Sanjeev Dogra to the Hon'ble NGT regarding illegal sand mining alongside Chaki river between Kandwal-Lodhwan-Tipri belt, Tehsil Nurpur, District Kangra H.P. In this matter, the Hon'ble NGT vide order dated 07/11/2024 constituted a Joint Committee comprising of District Magistrate,

Kangra, Himachal Pradesh State Pollution Control Board (HPSPCB) and Central Pollution Control Board (CPCB) for verification of facts and submission of report.

2. That in compliance to the above directions, the Joint Committee inspected the area in question on dated 02.12.2024, 04.04.2025 and 05.05.2025. The Joint Committee filed an interim report dated 08.12.2024 and final report dated 19.03.2025 before Hon'ble NGT. It is submitted that with respect to HPSPCB, the joint committee in its final report dated 19.03.2025 observed that the stone crushers are yet to fully comply with the "Environmental Guidelines for Stone Crushing Units" issued by CPCB in June 2023 including installation of dry extraction cum bag filter followed by cyclone to be provided for control of emissions. During the 1st site inspection conducted by the Joint Committee on 02/12/2024, some stone crushers were found discharging waste water containing silt in the river. However, during the 2nd and 3rd site inspections, the Joint Committee observed that stone crushers had now taken measures to desilt waste water and store clear water for recycling by constructing earthen ponds. For the past violation, environmental compensation of



Rupees 2,37,500/- was imposed on M/s Diamond Enterprises Stone Crusher Village Barikhad P.O. Lodhwan Tehsil Nurpur Distt. Kangra, H.P. for discharge of overflow wash water from the outlet of settling chamber leading to Chakki River.

3. That there are 14 stone crushers in the area in question details of which are tabulated below:

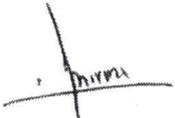
S.N.	Name and address of the stone crusher.
1	M/s Nandi Stone Crusher VPO Kandwal Tehsil Nurpur Distt Kangra H.P.
2	M/s Shri Ram Stone Crusher VPO Kandwal Tehsil Nurpur Distt Kangra H.P.
3	M/s Shiva Stone Crusher Village & P.O. Kandwal Tehsil Indora Distt Kangra H.P.
4	M/s Mahadev Stone Crusher VPO Kandwal Tehsil Nurpur, Distt Kangra H.P.
5	M/s New Nurpur Stone Crusher VPO Kandwal Tehsil Nurpur Distt Kangra H.P.
6	M/s Shivam Stone Crusher Village & PO Barikhad Tehsil Indora Distt Kangra H.P.
7	M/s Diamond Enterprises Stone Crusher Village Barikhad P.O. Lodhwan Tehsil Nurpur Distt. Kangra, H.P.
8	M/s Ankur Stone Crusher VPO Lodhwan, Indora, Kangra, H.P

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9	M/s SCS Stone Crusher VPO Lodhwan, Kangra, H.P.
10	M/s Gold Mine Stone Crusher Village & P.O. Lodhwan Tehsil Indora Distt Kangra H.P.
11	M/s Om Stone Crushers Village Tipri PO Lodhwan Tehsil Indora Distt Kangra H.P.
12	M/s JV Stone Crusher Village & PO Lodhwan Tehsil Indora, Distt Kangra H.P.
13	M/s Mankotia Stone Crusher Village TipriPO Lodhwan Tehsil Indora Distt Kangra H.P.
14	M/s Bhandral Stone Crusher Village Hagwal PO Bhadroya Tehsil Indora Distt Kangra H.P.

The point wise compliance status of consent conditions of all the stone crushers in the area is enclosed with the report dated 23.06.2025 which is annexed as **Annexure R-I**.

4. That as submitted in the reply/response dated 18.03.2025 filed by Respondent no. 02/Director of Industries, the Industries Department has executed 13 mining leases in the concerned area and these leases were finalised after following due process and adhering to norms including mandatory



environmental clearance and necessary staff has been deployed to regulate mining activities in the area.

5. It humbly submitted that in order to curb illegal mining the Consent to Operate to the stone crushers are given HPSPCB only when the crusher unit has valid source of mining i.e. 'Registration' and 'Mining Lease' issued by Industries Department. Further, now the CTOs are being given to the stone crushers only till the period their 'Registration' and 'Mining Lease' is valid. This has been done to make sure that the crushers do not run without valid source of mining.
6. It is humbly submitted that the crushers units are inspected regularly by the State Board as per the inspection schedule and it is ensured that consent conditions & environmental norms are adhered to by them. The answering respondent shall abide by any further order or directions passed by Hon'ble NGT in this matter.

Place: Nurpur, H.P.
Date: 02.09.2025.


Respondent No. 04
Regional Officer,
Dharamshala, HPSPCB.


ADVOCATE



H.P. STATE POLLUTION CONTROL BOARD
 "Him Parivesh Bhawan", Regional Office Dharamshala,
 Near GSSS, Dari Tehsil Dharamshala, Distt.-Kangra (H.P.), PIN 17605
 Phone No. 01892-222628

Website: <http://hppcb.nic.in>

No: PCB/ 1034 of 2017/RO(D/sala)/25-

1339

e-mail: pcbroyassur@gmail.com

Dated: 23/06/2025

To

The Member Secretary,
 HP State Pollution Control Board,
 Him Parivesh Bhawan, Phase-III,
 New Shimla-09 H.P.

Subject: O.A. No. 1034/2024 titled K. Sanjeev Dogra & ors. v/s State of Himachal Pradesh pending before Hon'ble NGT.

Sir,

Kindly refer to your office email dated: 21/04/2025 on the subject cited above. In this regard, please find enclosed herewith the status of consent conditions of 13 stone crushers reported in above referred matters is enclosed herewith as Annexure-I.

Further it is submitted that one of the stone crusher i.e. M/s Shri Ram Stone Crusher, VPO Kandwal, Tehsil Indora, Distt Kangra HP has applied for consent of the State Board which is under process.

This is submitted for favour of your kind information and further necessary action please.

Encls: As above.

(by e-mail)
 (71 pages)

Yours faithfully,

Varun Gupta
 Er. Varun Gupta

Asstt. Environmental Engineer
 HPSPCB Dharamshala

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Compliance in reference to the consent conditions in view of directions passed by the HO vide letter no: 1014, dated: 21/04/2025

Name of the unit: M/s Ankur Stone Crusher Village Pail PO Lodhwan Tehsil Nurpur District Kangra HP

SPECIFIC CONDITIONS:

Sr no.	Consent Condition	Remark
1	This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not be construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.	Complying
2	Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act	Complying
3	The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.	Agreed/Being ensured by the unit.
4	i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/ Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).	Complying
	ii) The unit shall make provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.	Complying
5	This 'Renewal of Consent to Operate' is for:-	
	i. The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.	Complying
	ii. Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and	Complying

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	Control) Rules, 2000, as amended from time to time.	
	iii. The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.	Monitoring of the same is being ensured by State Board on routine basis.
	iv. Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).	Complied
6	The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the unit.	Complying
7	The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.	Complying
8	CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.	
	a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.	Being ensured.
	b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.	NA
	c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.	Agreed/Being ensured by State Board.
	d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.	Agreed/Being ensured by State Board.
9	CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.	
	a) The unit shall ensure port-holes, platforms and/or other	Being ensured by State

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	necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.	Board.
	b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.	Being ensured by State Board.
	c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.	NA
	d) Unit shall ensure Stack height for diesel generating sets as per specification.	NA
	e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.	NA
	f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.	NA
	g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.	Being ensured by State Board.
10	The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).	NA
11	The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).	NA
12	The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.	Being ensured by State Board.
13	The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.	Being ensured by State Board.
14	Any guidelines issued by the Central Government/State Government/ MoEF/CPCB/ SPCB/any other authority	Being ensured by State Board.

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	concerned, shall be binding.	
15	This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).	Being ensured by State Board.
16	The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.	Being ensured by State Board.
17	The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.	Complying

B. OTHER CONDITIONS

Sr no.	Consent Condition	Remark
1	The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.	Being ensured by State Board.
2	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.	Being ensured by State Board.
3	Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).	Being ensured by State Board.
4	Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).	NA
5	Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/ Government/SPCB in this regard (If Applicable).	NA
6	Unit shall strictly adhere to the capacity approved by the	Complied.

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	Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).	
7	The unit shall not cause any nuisance/traffic hazard in vicinity of the area.	Being ensured by State Board.
	The unit shall ensure that there will not be significant visible dust emissions beyond the property line.	Complied.
9	The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.	N.A.
10	Unit shall submit all the annual/quarterly returns, as per timeline.	Complying
11	The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent	Being ensured by State Board. Undertaking of the same is also given by the units at the time of consent renewal.
12	The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.	Complying
13	Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Complying

C. SPECIAL CONDITIONS

Sr no.	Consent Condition	Remark
1	The unit shall ensure the compliance to the guidelines issued by CPCB and or State Government as amended from time to time.	Complying
2	The unit shall be sole responsible to obtain renewals of all other mandatory permissions required for the operation of stone crusher and its mining activities.	Complying
3	The Regional Officer shall ensure that the sampling of the crusher is conducted as per the frequency prescribed by the State Board.	Being ensured by State Board.
4	This consent is subject to any other orders issued by any Court of law and ratification of the State Board.	Complied.
5	The mining operation shall be performed strictly as per the approved EMP, EC and PMT.	Ensured.
6	The unit shall comply with all the condition of EC issued by the competent authority, PMT and grant order of mining issued by Industries Department.	Being ensured by Mining Department.

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Compliance in reference to the consent conditions in view of directions passed by the HO vide letter no: 1014, dated: 21/04/2025

Name of the unit: M/s Bhandral Stone Crusher Village Hagwal PO Bhadroya Tehsil-Nurpur
Distt Kangra HP

SPECIFIC CONDITIONS:

Sr no.	Consent Condition	Remark
1	This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and AirAct,1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.	Complying
2	Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act	Complying
3	The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.	Agreed/Being ensured by the unit.
4	i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).	Complying
	ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.	Complying
5	This 'Renewal of Consent to Operate' is for:-	
	i. The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.	Complying
	ii. Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection)	Complying

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	Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.	
	iii. The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.	Monitoring of the same is being ensured by State Board on routine basis.
	iv. Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).	Complied
6	The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the unit.	Complying
7	The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.	Complying
8	CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.	
	a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.	Being ensured by unit.
	b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.	NA
	c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.	Agreed/Being ensured by State Board.
	d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.	Agreed/Being ensured by State Board.
9	CONDITIONS UNDER AIR (PREVENTION &	

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CONTROL OF POLLUTION) ACT, 1981.		
	a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.	Being ensured by State Board.
	b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.	Being ensured by State Board.
	c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.	NA
	d) Unit shall ensure Stack height for diesel generating sets as per specification.	NA
	e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.	NA
	f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.	NA
	g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.	Being ensured by State Board.
10	The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).	NA
11	The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).	NA
12	The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.	Being ensured by State Board.
13	The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download	Being ensured by State Board.

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	from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.	
14	Any guidelines issued by the Central Government/State Government/ MoEF/CPCB/ SPCB/any other authority concerned, shall be binding.	Being ensured by State Board.
15	This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).	Being ensured by State Board.
16	The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.	Being ensured by State Board.
17	The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.	Complying

B. OTHER CONDITIONS

Sr no.	Consent Condition	Remark
1	The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.	Being ensured by State Board.
2	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.	Being ensured by State Board.
3	Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).	Being ensured by State Board.
4	Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).	NA
5	Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of	NA

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	Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/ Government/SPCB in this regard (If Applicable).	
6	Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).	Complied.
7	The unit shall not cause any nuisance/traffic hazard in vicinity of the area.	Being ensured by State Board.
8	The unit shall ensure that there will not be significant visible dust emissions beyond the property line.	Complied.
9	The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.	N.A.
10	Unit shall submit all the annual/quarterly returns, as per timeline.	Complying
11	The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent	Being ensured by State Board. Undertaking of the same is also given by the units at the time of consent renewal.
12	The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.	Complying
13	Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Complying

C. SPECIAL CONDITIONS

Sr. No.	Conditions	Remarks
1	The Unit shall neither change the type of products nor shall exceed the production beyond the approved capacity without obtaining consent of the state Board.	Being Ensured
2	This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.	Complied.
3	This consent is subject to ratification of State Board or any litigation pending at any Court of Law.	Being Ensured

4	Pollution Control devices provided by the unit shall comply with norms as prescribed under Environment protection rules, 1986.	Being ensured
5	Unit shall ensure compliance to the notified guidelines of DEST.	Being ensured
6	Unit shall ensure complete compliance to notified guidelines of CPCB by 31-03-2025.	Complying.
7	The unit shall be sole responsible to obtain and renew all other mandatory permissions required for the operation of stone crusher along with its mining activities.	Being Ensured.
8	Unit shall install server & mobile linked CCTV cameras for online monitoring mechanism with one month back up.	Complying.
9	RO shall conduct the monitoring of Mining site as per the frequency prescribed by the State Board.	Being Ensured.
10	This consent is for use the mining activities @ 63000 TPA 11.02-03-34 Ha, Private Land, Terrace Deposit (Khasra Numbers 50S, 1816/506, 1831/1692/512, 518, 1833/1694/519, 1823/520, Mauza & Mohal Bhadroya, Tehsil Indora, District Kangra.	Being Ensured.
11	The unit does not operate with the second mining lease, i.e., 3.71.27 Ha (Private Land, River Bed, Khasra No-156, Mohal/Mauza Lodhwan/Tirpri, Tehsil Nurpur, District Kangra).	Being Ensured.

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Compliance in reference to the consent conditions in view of directions passed by the HO vide letter no: 1014, dated: 21/04/2025

Name of the unit: **M/s Diamond Enterprises, Village Mohtli, (Mazra Road) Tehsil Indora Distt Kangra H.P.**

SPECIFIC CONDITIONS:

Sr no.	Consent Condition	Remark
1	This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not be construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.	Complying
2	Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act	Complying
3	The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.	Agreed/Being ensured by the unit.
4	i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/ Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).	Complying
	ii) The unit shall make provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.	Complying
5	This 'Renewal of Consent to Operate' is for:-	
	i. The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.	Complying
	ii. Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.	Complying

	iii. The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.	Monitoring of the same is being ensured by State Board on routine basis.
	iv. Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).	Complied
6	The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the unit.	Complying
7	The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.	Complying
8	CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.	
	a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.	Being ensured by unit.
	b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.	NA
	c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.	Agreed/Being ensured by State Board.
	d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.	Agreed/Being ensured by State Board.
9	CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.	
	a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting	Being ensured by State Board.

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	samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.	
	b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.	Being ensured by State Board.
	c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.	NA
	d) Unit shall ensure Stack height for diesel generating sets as per specification.	NA
	e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.	NA
	f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.	NA
	g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.	Being ensured by State Board.
10	The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).	NA
11	The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).	NA
12	The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.	Being ensured by State Board.
13	The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.	Being ensured by State Board.
14	Any guidelines issued by the Central Government/State Government/ MoEF/CPCB/ SPCB/any other authority concerned, shall be binding.	Being ensured by State Board.

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15	This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).	Being ensured by State Board.
16	The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.	Being ensured by State Board.
17	The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.	Complying

B. OTHER CONDITIONS

Sr no.	Consent Condition	Remark
1	The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.	Being ensured by State Board.
2	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.	Being ensured by State Board.
3	Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).	Being ensured by State Board.
4	Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).	NA
5	Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/ Government/SPCB in this regard (If Applicable).	NA
6	Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil	Complied.

	Aviation/any other concerned Authority (As Applicable).	
7	The unit shall not cause any nuisance/traffic hazard in vicinity of the area.	Being ensured by State Board.
8	The unit shall ensure that there will not be significant visible dust emissions beyond the property line.	Complied.
9	The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.	N.A.
10	Unit shall submit all the annual/quarterly returns, as per timeline.	Complying
11	The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent	Being ensured by State Board. Undertaking of the same is also given by the units at the time of consent renewal.
12	The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.	Complying
13	Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Complying

C. SPECIAL CONDITIONS

Sr. No.	Conditions	Remarks
1	The unit shall ensure the compliance to the guidelines issued by CPCB and or State Government as amended from time to time	Complying.
2	The unit shall be sole responsible to obtain renewals of all other mandatory permissions required for the operation of stone crusher and its mining activities.	Being Ensured.
3	The Regional Officer shall ensure that the sampling of the crusher is conducted as per the frequency prescribed by the State Board.	Being Ensured.
4	This consent is subject to any other orders issued by any Court of law and ratification of the State Board.	Complied.
5	The unit shall ensure APCDs as per DEST notification of 2021.	Being ensured
6	The mining operation shall be performed strictly as per the approved EMP, EC and PMT	Being ensured

Compliance in reference to the consent conditions in view of directions passed by the HO vide letter no: 1014, dated: 21/04/2025

Name of the unit: M/s Gold Mine Stone Crusher Village & P.O. Lodhwan Tehsil Nurpur Distt Kangra HP

SPECIFIC CONDITIONS:

Sr no.	Consent Condition	Remark
1	This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and AirAct,1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.	Complying
2	Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act	Complying
3	The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.	Agreed/Being ensured by the unit.
4	i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).	Complying
	ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.	Complying
5	This 'Renewal of Consent to Operate' is for:-	
	i. The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.	Complying
	ii. Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection)	Complying

	Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.	
	iii. The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.	Monitoring of the same is being ensured by State Board on routine basis.
	iv. Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).	Complied
6	The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the unit.	Complying
7	The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.	Complying
8	CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.	
	a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.	Being ensured.
	b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.	NA
	c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.	Agreed/Being ensured by State Board.
	d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.	Agreed/Being ensured by State Board.
9	CONDITIONS UNDER AIR (PREVENTION &	

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CONTROL OF POLLUTION) ACT, 1981.		
	a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.	Being ensured by State Board.
	b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.	Being ensured by State Board.
	c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.	NA
	d) Unit shall ensure Stack height for diesel generating sets as per specification.	NA
	e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.	NA
	f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.	NA
	g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.	Being ensured by State Board.
10	The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).	NA
11	The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).	NA
12	The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.	Being ensured by State Board.
13	The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download	Being ensured by State Board.

	from the website http://hppcb.nic.in/plantationguide.pdf all along the boundary of the industrial premises and check air/water/noise pollution at source.	
14	Any guidelines issued by the Central Government/State Government/ MoEF/CPCB/ SPCB/any other authority concerned, shall be binding.	Being ensured by State Board.
15	This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).	Being ensured by State Board.
16	The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.	Being ensured by State Board.
17	The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.	Complying

B. OTHER CONDITIONS

Sr no.	Consent Condition	Remark
1	The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.	Being ensured by State Board.
2	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.	Being ensured by State Board.
3	Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).	Being ensured by State Board.
4	Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).	NA
5	Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of	NA

	Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/ Government/SPCB in this regard (If Applicable).	
6	Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).	Complied.
7	The unit shall not cause any nuisance/traffic hazard in vicinity of the area.	Being ensured by State Board.
8	The unit shall ensure that there will not be significant visible dust emissions beyond the property line.	Complied.
9	The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.	N.A.
10	Unit shall submit all the annual/quarterly returns, as per timeline.	Complying
11	The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent	Being ensured by State Board. Undertaking of the same is also given by the units at the time of consent renewal.
12	The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.	Complying
13	Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Complying

C. SPECIAL CONDITIONS

Sr no.	Consent Condition	Remark
1	The Unit shall neither change the type of products nor shall exceed the production beyond the approved capacity without obtaining consent of the state Board	Being ensured
2	This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.	Being ensured
3	This consent is subject to ratification of State Board or any litigation pending at any Court of Law.	Being ensured

4	Pollution Control devices shall be provided as per DEST notification and shall comply with norms as prescribed under Environment protection rules, 1986.	Being ensured
5	The unit shall ensure the compliance to the guidelines issued by CPCB by 17.10.2024 positively and or State Government as amended from time to time.	Being ensured
6	The unit shall ensure that unit shall not operate without consent to operate .	Being ensured
7	The unit shall install servers and mobile link CCTV cameras for online monitoring mechanism.	Being ensured
8	No mining operation shall be performed at the site.	Being ensured
9	This consent is subject to the PMT issued by Industries Department vide letter dated 19-07-2024.	Complied
10	The RO shall ensure that the sampling of crusher is conducted as per the frequency prescribed by the State Board.	Being ensured

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Compliance in reference to the consent conditions in view of directions passed by the HO vide letter no: 1014, dated: 21/04/2025

Name of the unit: M/s JV Stone Crusher Village & PO Lodhwan Tehsil Nurpur Distt Kangra HP

SPECIFIC CONDITIONS:

Sr no.	Consent Condition	Remark
1	This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not be construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.	Complying
2	Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act	Complying
3	The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.	Agreed/Being ensured by the unit.
4	i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/ Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).	Complying
	ii) The unit shall make provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.	Complying
5	This 'Renewal of Consent to Operate' is for:-	
	i. The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.	Complying
	ii. Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and	Complying

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	Control) Rules, 2000, as amended from time to time.	
	iii. The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.	Monitoring of the same is being ensured by State Board on routine basis.
	iv. Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).	Complied
6	The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the unit.	Complying
7	The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.	Complying
8	CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.	
	a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.	Being ensured.
	b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.	NA
	c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.	Agreed/Being ensured by State Board.
	d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.	Agreed/Being ensured by State Board.
9	CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.	

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	a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.	Being ensured by State Board.
	b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.	Being ensured by State Board.
	c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.	NA
	d) Unit shall ensure Stack height for diesel generating sets as per specification.	NA
	e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.	NA
	f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.	NA
	g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.	Being ensured by State Board.
10	The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).	NA
11	The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).	NA
12	The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.	Being ensured by State Board.
13	The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.	Being ensured by State Board.

14	Any guidelines issued by the Central Government/State Government/ MoEF/CPCB/ SPCB/any other authority concerned, shall be binding.	Being ensured by State Board.
15	This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).	Being ensured by State Board.
16	The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.	Being ensured by State Board.
17	The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.	Complying

B. OTHER CONDITIONS

Sr no.	Consent Condition	Remark
1	The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.	Being ensured by State Board.
2	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.	Being ensured by State Board.
3	Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).	Being ensured by State Board.
4	Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).	NA
5	Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable	NA

	for action on account of violation of the directions issued by Court/ Government/SPCB in this regard (If Applicable).	
6	Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).	Complied.
7	The unit shall not cause any nuisance/traffic hazard in vicinity of the area.	Being ensured by State Board.
8	The unit shall ensure that there will not be significant visible dust emissions beyond the property line.	Complied.
9	The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.	N.A.
10	Unit shall submit all the annual/quarterly returns, as per timeline.	Complying
11	The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent	Being ensured by State Board. Undertaking of the same is also given by the units at the time of consent renewal.
12	The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.	Complying
13	Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Complying

C. SPECIAL CONDITIONS

Sr. No.	Conditions	Remarks
1	The renewal of consent to operate as granted for stone crusher is subject to order of Hon'ble High Court of HP dated: 11/03/2020 in CMP No. 8459 of 2019 in CWP no. 2067 of 2019 titled as State of HP Vs Bhag Singh.	Being Ensured.
2	All PCDS as provided shall be operated and maintained at all the times and the unit shall comply with the provisions of DEST, Govt. Notification dated 29-06-2021 in letter and spirit.	Complying

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Compliance in reference to the consent conditions in view of directions passed by the HO vide letter no: 1014, dated: 21/04/2025

Name of the unit: M/s Mahadev Stone Crusher VPO Kandwal Tehsil Nurpur, Distt Kangra HP.

SPECIFIC CONDITIONS:

Sr no.	Consent Condition	Remark
1	This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not be construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.	Complying
2	Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act	Complying
3	The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.	Agreed/Being ensured by the unit.
4	i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/ Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).	Complying
	ii) The unit shall make provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.	Complying
5	This 'Renewal of Consent to Operate' is for:-	
	i. The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.	Complying
	ii. Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection)	Complying

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	Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.	
	iii. The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.	Monitoring of the same is being ensured by State Board on routine basis.
	iv. Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).	Complied
6	The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the unit.	Complying
7	The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.	Complying
8	CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.	
	a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.	Being ensured.
	b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.	NA
	c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.	Agreed/Being ensured by State Board.
	d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.	Agreed/Being ensured by State Board.
9	CONDITIONS UNDER AIR (PREVENTION &	

	CONTROL OF POLLUTION) ACT, 1981.	
	a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.	Being ensured by State Board.
	b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.	Being ensured by State Board.
	c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.	NA
	d) Unit shall ensure Stack height for diesel generating sets as per specification.	NA
	e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.	NA
	f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.	NA
	g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.	Being ensured by State Board.
10	The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).	NA
11	The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).	NA
12	The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.	Being ensured by State Board.
13	The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download	Being ensured by State Board.

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	from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.	
14	Any guidelines issued by the Central Government/State Government/ MoEF/CPCB/ SPCB/any other authority concerned, shall be binding.	Being ensured by State Board.
15	This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).	Being ensured by State Board.
16	The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.	Being ensured by State Board.
17	The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.	Complying

B. OTHER CONDITIONS

Sr no.	Consent Condition	Remark
1	The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.	Being ensured by State Board.
2	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.	Being ensured by State Board.
3	Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).	Being ensured by State Board.
4	Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).	NA
5	Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of	NA

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	Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/ Government/SPCB in this regard (If Applicable).	
6	Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).	Complied.
7	The unit shall not cause any nuisance/traffic hazard in vicinity of the area.	Being ensured by State Board.
8	The unit shall ensure that there will not be significant visible dust emissions beyond the property line.	Complied.
9	The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.	N.A.
10	Unit shall submit all the annual/quarterly returns, as per timeline.	Complying
11	The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent	Being ensured by State Board. Undertaking of the same is also given by the units at the time of consent renewal.
12	The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.	Complying
13	Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Complying

C. SPECIAL CONDITIONS:

Sr. No.	Conditions	Remarks
1	The Unit shall neither change the type of products nor shall exceed the production beyond the approved capacity without obtaining consent of the state Board.	Being Ensured.
2	This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments	Complyng.
3	This consent is subject to ratification of State Board or any	Being Ensured.

	litigation pending at any Court of Law.	
4	Unit shall ensure compliance to the notified guidelines dated 29.06.2021 issued by the DEST	Being Ensured.
5	Unit shall ensure compliance to the guidelines issued by CPCB	Complying.
6	The Regional Officer shall ensure that the sampling of the crusher is conducted as per the ,frequency prescribed by the State Board.	Being Ensured.
7	No mining operation shall be performed at the site.	Being Ensured.
8	The unit shall provide CCTV Cameras connected with the servers ensuring data reflection connectivity immediately with one month back up	Being Ensured.
9	The unit shall be sole responsible to obtain any other mandatory permissions required for the operation of the crusher.	Complied.
10	The consent validity is co-terminus with validity of PMT issued by the industries department vide letter dated 31-01-2025.	Complied
11	The unit shall ensure that complete compliance of CPCB guidelines be ensured till 31-03-2025	Being ensured. Further relaxation w.r.t timeline has been relaxed up to 30.06.2025

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Compliance in reference to the consent conditions in view of directions passed by the HO vide letter no: 1014, dated: 21/04/2025

Name of the unit: M/s Mankotia Stone Crusher Village Tipri PO Lodhwan Tehsil Nurpur
Distt Kangra HP

SPECIFIC CONDITIONS:

Sr no.	Consent Condition	Remark
1	This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and AirAct,1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.	Complying
2	Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act	Complying
3	The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.	Agreed/Being ensured by the unit.
4	i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).	Complying
	ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.	Complying
5	This 'Renewal of Consent to Operate' is for:-	
	i. The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.	Complying
	ii. Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and	Complying

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	Control) Rules, 2000, as amended from time to time.	
	iii. The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.	Monitoring of the same is being ensured by State Board on routine basis.
	iv. Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).	Complied
6	The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the unit.	Complying
7	The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.	Complying
8	CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.	
	a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.	Being ensured.
	b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.	NA
	c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.	Agreed/Being ensured by State Board.
	d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.	Agreed/Being ensured by State Board.
9	CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.	

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	a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.	Being ensured by State Board.
	b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.	Being ensured by State Board.
	c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.	NA
	d) Unit shall ensure Stack height for diesel generating sets as per specification.	NA
	e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.	NA
	f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.	NA
	g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.	Being ensured by State Board.
10	The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).	NA
11	The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).	NA
12	The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.	Being ensured by State Board.
13	The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all	Being ensured by State Board.

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	along the boundary of the industrial premises and check air/water/noise pollution at source.	
14	Any guidelines issued by the Central Government/State Government/ MoEF/CPCB/ SPCB/any other authority concerned, shall be binding.	Being ensured by State Board.
15	This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).	Being ensured by State Board.
16	The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.	Being ensured by State Board.
17	The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.	Complying

B. OTHER CONDITIONS

Sr no.	Consent Condition	Remark
1	The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.	Being ensured by State Board.
2	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.	Being ensured by State Board.
3	Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).	Being ensured by State Board.
4	Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).	NA
5	Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for	NA

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	the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/ Government/SPCB in this regard (If Applicable).	
6	Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).	Complied.
7	The unit shall not cause any nuisance/traffic hazard in vicinity of the area.	Being ensured by State Board.
8	The unit shall ensure that there will not be significant visible dust emissions beyond the property line.	Complied.
9	The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.	N.A.
10	Unit shall submit all the annual/quarterly returns, as per timeline.	Complying
11	The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent	Being ensured by State Board. Undertaking of the same is also given by the units at the time of consent renewal.
12	The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.	Complying
13	Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Complying

C. SPECIAL CONDITIONS

Sr. No.	Conditions	Remarks
1	The unit shall ensure the compliance to the guidelines issued by CPCB and or State Government as amended from time to time.	Complying.
2	The unit shall be sole responsible to obtain/renew all other mandatory permissions required for the operation of stone crusher along with its mining activities	Complying
3	The Regional Officer shall ensure that the sampling of the crusher is conducted as per the frequency prescribed by the State Board.	Being Ensured.

4	This consent is subject to any other orders issued by any Court of law and ratification of the State Board.	Complying.
5	The mining operation shall be performed strictly as per the approved EMP, Grant order of mining , EC and mining deed.	Being ensured
6	The unit shall comply with the conditions of EC, PMT, Grant Order and EMP.	Complying.
7	The present application is considered for current period only (2023-24) and subject to clarification for previous PAST period.	-----
8	EC shall be levied for any violations reported if any as per High Court/NGT orders/Regional Office report on violations if any	Being ensured.
9	The Regional Officer shall conduct the monitoring of crusher within one month.	Being ensured.

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Compliance in reference to the consent conditions in view of directions passed by the HO vide letter no: 1014, dated: 21/04/2025

Name of the unit: M/s Nandi Stone Crusher V & PO Kandwal Tehsil Nurpur Distt Kangra HP

SPECIFIC CONDITIONS:

Sr no.	Consent Condition	Remark
1	This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not be construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.	Complying
2	Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act	Complying
3	The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.	Agreed/Being ensured by the unit.
4	i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/ Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).	Complying
	ii) The unit shall make provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.	Complying
5	This 'Renewal of Consent to Operate' is for:-	
	i. The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.	Complying
	ii. Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.	Complying

	iii. The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.	Monitoring of the same is being ensured by State Board on routine basis.
	iv. Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).	Complied
6	The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the unit.	Complying
7	The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.	Complying
8	CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.	
	a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.	Being ensured.
	b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.	NA
	c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.	Agreed/Being ensured by State Board.
	d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.	Agreed/Being ensured by State Board.
9	CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.	
	a) The unit shall ensure port-holes, platforms and/or other	Being ensured by State Board.

	necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.	
	b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.	Being ensured by State Board.
	c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.	NA
	d) Unit shall ensure Stack height for diesel generating sets as per specification.	NA
	e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.	NA
	f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.	NA
	g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.	Being ensured by State Board.
10	The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).	NA
11	The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).	NA
12	The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.	Being ensured by State Board.
13	The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.	Being ensured by State Board.
14	Any guidelines issued by the Central Government/State	Being ensured by State

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	Government/ MoEF/CPCB/ SPCB/any other authority concerned, shall be binding.	Board.
15	This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).	Being ensured by State Board.
16	The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.	Being ensured by State Board.
17	The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.	Complying

B. OTHER CONDITIONS

Sr no.	Consent Condition	Remark
1	The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.	Being ensured by State Board.
2	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.	Being ensured by State Board.
3	Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).	Being ensured by State Board.
4	Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).	NA
5	Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by	NA

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	Court/ Government/SPCB in this regard (If Applicable).	
6	Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).	Complied.
7	The unit shall not cause any nuisance/traffic hazard in vicinity of the area.	Being ensured by State Board.
8	The unit shall ensure that there will not be significant visible dust emissions beyond the property line.	Complied.
9	The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.	N.A.
10	Unit shall submit all the annual/quarterly returns, as per timeline.	Complying
11	The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent	Being ensured by State Board. Undertaking of the same is also given by the units at the time of consent renewal.
12	The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.	Complying
13	Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Complying

C. SPECIAL CONDITIONS

Sr. No.	Conditions	Remarks
1	The unit shall ensure the compliance to the guidelines issued by CPCB and or State Government as amended from time to time.	Complying.
2	The unit shall be sole responsible to obtain renewals of all other mandatory permissions required for the operation of stone crusher and its mining activities.	Being Ensured.
3	The Regional Officer shall ensure that the sampling of the crusher is conducted as per the frequency prescribed by the State Board.	Being Ensured.
5	The mining operation shall be performed strictly as per the approved EMP, EC and PMT.	Being ensured by the concerned department.

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Compliance in reference to the consent conditions in view of directions passed by the HO vide letter no: 1014, dated: 21/04/2025

Name of the unit: **M/s Om Stone Crushers Village Tipri PO Lodhwan Tehsil Nurpur District Kangra HP**

SPECIFIC CONDITIONS:

Sr no.	Consent Condition	Remark
1	This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not be construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.	Complying
2	Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act	Complying
3	The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.	Agreed/Being ensured by the unit.
4	i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/ Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).	Complying
	ii) The unit shall make provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.	Complying
5	This 'Renewal of Consent to Operate' is for:-	
	i. The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.	Complying
	ii. Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as	Complying

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	specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.	
	iii. The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.	Monitoring of the same is being ensured by State Board on routine basis.
	iv. Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).	Complied
6	The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the unit.	Complying
7	The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.	Complying
8	CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.	
	a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.	Being ensured.
	b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.	NA
	c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.	Agreed/Being ensured by State Board.
	d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.	Agreed/Being ensured by State Board.

9	CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.	
	a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.	Being ensured by State Board.
	b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.	Being ensured by State Board.
	c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.	NA
	d) Unit shall ensure Stack height for diesel generating sets as per specification.	NA
	e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.	NA
	f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.	NA
	g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.	Being ensured by State Board.
10	The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).	NA
11	The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).	NA
12	The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.	Being ensured by State Board.
13	The unit shall plant & maintain minimum three layer of trees	Being ensured by State

	so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.	Board.
14	Any guidelines issued by the Central Government/State Government/ MoEF/CPCB/ SPCB/any other authority concerned, shall be binding.	Being ensured by State Board.
15	This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).	Being ensured by State Board.
16	The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.	Being ensured by State Board.
17	The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.	Complying

B. OTHER CONDITIONS

Sr no.	Consent Condition	Remark
1	The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.	Being ensured by State Board.
2	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.	Being ensured by State Board.
3	Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).	Being ensured by State Board.
4	Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).	NA
5	Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of	NA

	minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/ Government/SPCB in this regard (If Applicable).	
6	Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).	Complied.
7	The unit shall not cause any nuisance/traffic hazard in vicinity of the area.	Being ensured by State Board.
8	The unit shall ensure that there will not be significant visible dust emissions beyond the property line.	Complied.
9	The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.	N.A.
10	Unit shall submit all the annual/quarterly returns, as per timeline.	Complying
11	The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent	Being ensured by State Board. Undertaking of the same is also given by the units at the time of consent renewal.
12	The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.	Complying
13	Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Complying

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Compliance in reference to the consent conditions in view of directions passed by the HO vide letter no: 1014, dated: 21/04/2025

Name of the unit: M/s Scs Stone Crusher Gramin Udyog Village Barikhad P.O. Lodhwan
Tehsil Nurpur Distt Kangra HP.

SPECIFIC CONDITIONS:

Sr no.	Consent Condition	Remark
1	This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not be construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.	Complying
2	Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act	Complying
3	The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.	Agreed/Being ensured by the unit.
4	i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/ Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).	Complying
	ii) The unit shall make provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.	Complying
5	This 'Renewal of Consent to Operate' is for:-	
	i. The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.	Complying
	ii. Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection)	Complying

	Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.	
	iii. The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.	Monitoring of the same is being ensured by State Board on routine basis.
	iv. Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).	Complied
6	The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the unit.	Complying
7	The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.	Complying
8	CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.	
	a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.	Being ensured.
	b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.	NA
	c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.	Agreed/Being ensured by State Board.
	d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.	Agreed/Being ensured by State Board.
9	CONDITIONS UNDER AIR (PREVENTION &	

CONTROL OF POLLUTION) ACT, 1981.		
	a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.	Being ensured by State Board.
	b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.	Being ensured by State Board.
	c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.	NA
	d) Unit shall ensure Stack height for diesel generating sets as per specification.	NA
	e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.	NA
	f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.	NA
	g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.	Being ensured by State Board.
10	The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).	NA
11	The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).	NA
12	The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.	Being ensured by State Board.
13	The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download	Being ensured by State Board.

	from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.	
14	Any guidelines issued by the Central Government/State Government/ MoEF/CPCB/ SPCB/any other authority concerned, shall be binding.	Being ensured by State Board.
15	This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).	Being ensured by State Board.
16	The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.	Being ensured by State Board.
17	The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.	Complying

B. OTHER CONDITIONS

Sr no.	Consent Condition	Remark
1	The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.	Being ensured by State Board.
2	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.	Being ensured by State Board.
3	Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).	Being ensured by State Board.
4	Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).	NA
5	Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of	NA

	Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/ Government/SPCB in this regard (If Applicable).	
6	Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).	Complied.
7	The unit shall not cause any nuisance/traffic hazard in vicinity of the area.	Being ensured by State Board.
8	The unit shall ensure that there will not be significant visible dust emissions beyond the property line.	Complied.
9	The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.	N.A.
10	Unit shall submit all the annual/quarterly returns, as per timeline.	Complying
11	The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent	Being ensured by State Board. Undertaking of the same is also given by the units at the time of consent renewal.
12	The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.	Complying
13	Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Complying

C. SPECIAL CONDITIONS

Sr. No.	Conditions	Remarks
1	The unit shall ensure the compliance to the guidelines issued by CPCB and or State Government as amended from time to time.	Being Ensured
2	The unit shall be sole responsible to obtain renewals of all other mandatory permissions required for the operation of stone crusher and its mining activities.	Complied.
3	The Regional Officer shall ensure that the sampling of the crusher is conducted as per the frequency prescribed by the	Being Ensured

	State Board.	
4	This consent is subject to any other orders issued by any Court of law and ratification of the State Board.	Being ensured
5	The mining operation shall be performed strictly as per the approved EMP and EC.	Being ensured
6	The unit shall comply with the condition of EC, Mining plan, Grant order of Mining, PMT and Mining deed.	Complying.
7	The RO shall conduct the sampling of the crusher within one month after coming into operation.	Being Ensured.

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Compliance in reference to the consent conditions in view of directions passed by the HO vide letter no: 1014, dated: 21/04/2025

Name of the unit: M/s Shiva Stone Crusher Village & P.O. Kandwal Tehsil Indora Distt Kangra HP

SPECIFIC CONDITIONS:

Sr no.	Consent Condition	Remark
1	This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and AirAct,1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.	Complying
2	Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act	Complying
3	The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.	Being ensured by the unit.
4	i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).	Complying
	ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.	Complying
5	This 'Renewal of Consent to Operate' is for:-	
	i. The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.	Complying
	ii. Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as	Complying

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	specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.	
	iii. The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.	Monitoring of the same is being ensured by State Board on routine basis.
	iv. Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).	Complied
6	The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the unit.	Complying
7	The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.	Complying
8	CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.	
	a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.	Being ensured.
	b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.	NA
	c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.	Agreed/Being ensured by State Board.
	d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.	Agreed/Being ensured by State Board.

9	CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.	
	a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.	Being ensured by State Board.
	b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.	Being ensured by State Board.
	c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.	NA
	d) Unit shall ensure Stack height for diesel generating sets as per specification.	NA
	e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.	NA
	f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.	NA
	g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.	Being ensured by State Board.
10	The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).	NA
11	The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).	NA
12	The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.	Being ensured by State Board.
13	The unit shall plant & maintain minimum three layer of trees	Being ensured by State

	so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.	Board.
14	Any guidelines issued by the Central Government/State Government/ MoEF/CPCB/ SPCB/any other authority concerned, shall be binding.	Being ensured by State Board.
15	This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).	Being ensured by State Board.
16	The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.	Being ensured by State Board.
17	The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.	Complying

B. OTHER CONDITIONS

Sr no.	Consent Condition	Remark
1	The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.	Being ensured by State Board.
2	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.	Being ensured by State Board.
3	Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).	Being ensured by State Board.
4	Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).	NA
5	Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of	NA

	minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/ Government/SPCB in this regard (If Applicable).	
6	Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).	Complied.
7	The unit shall not cause any nuisance/traffic hazard in vicinity of the area.	Being ensured by State Board.
8	The unit shall ensure that there will not be significant visible dust emissions beyond the property line.	Complied.
9	The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.	Being ensured by competent Department.
10	Unit shall submit all the annual/quarterly returns, as per timeline.	Complying
11	The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent	Being ensured by State Board.
12	The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.	Complying
13	Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Complying

C. SPECIAL CONDITIONS

Sr. No.	Conditions	Remarks
1	The renewal of consent to operate as granted for stone crusher is subject to order of Hon'ble High Court of HP dated: 11/03/2020 in CMP No. 8459 of 2019 in CWP no. 2067 of	Complying.
2	All PCDS as provided shall be operated and maintained at all the times and the unit shall comply with the provisions of DEST, Govt. Notification dated 29-06-2021 in letter and spirit	Being Ensured.

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Compliance in reference to the consent conditions in view of directions passed by the HO vide letter no: 1014, dated: 21/04/2025

Name of the Unit: M/s Shivam Stone Crusher Village & PO BariKhad, Tehsil Indora, District Kangra H.P.

SPECIFIC CONDITIONS:

Sr no.	Consent Condition	Remark
1	This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not be construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.	Complying
2	Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act	Complying
3	The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.	Being ensured.
4	i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/ Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).	Complying
	ii) The unit shall make provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.	Complying
5	This 'Renewal of Consent to Operate' is for:-	
	i. The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.	Complying
	ii. Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection)	Complying

	Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.	
	iii. The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.	Monitoring of the same is being ensured by State Board on routine basis.
	iv. Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).	Complied
6	The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the unit.	Complying
7	The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.	Complying
8	CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.	
	a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.	Being ensured.
	b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.	NA
	c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.	Agreed/Being ensured by State Board.
	d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.	Agreed/Being ensured by State Board.
9	CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.	

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	a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.	Being ensured by State Board.
	b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.	Being ensured by State Board.
	c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.	NA
	d) Unit shall ensure Stack height for diesel generating sets as per specification.	NA
	e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.	NA
	f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.	NA
	g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.	Being ensured by State Board.
10	The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).	NA
11	The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).	NA
12	The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.	Being ensured by State Board.
13	The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.	Being ensured by State Board.

14	Any guidelines issued by the Central Government/State Government/ MoEF/CPCB/ SPCB/any other authority concerned, shall be binding.	Being ensured by State Board.
15	This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).	Being ensured by State Board.
16	The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.	Being ensured by State Board.
17	The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.	Complying

B. OTHER CONDITIONS

Sr no.	Consent Condition	Remark
1	The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.	Being ensured by State Board.
2	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.	Being ensured by State Board.
3	Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).	Being ensured by State Board.
4	Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).	NA
5	Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable	NA

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	for action on account of violation of the directions issued by Court/ Government/SPCB in this regard (If Applicable).	
6	Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).	Complied.
7	The unit shall not cause any nuisance/traffic hazard in vicinity of the area.	Being ensured by State Board.
8	The unit shall ensure that there will not be significant visible dust emissions beyond the property line.	Complied.
9	The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.	Being ensured by the competent Department.
10	Unit shall submit all the annual/quarterly returns, as per timeline.	Complying
11	The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent	Being ensured by State Board. Undertaking of the same is also given by the units at the time of consent renewal.
12	The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.	Complying
13	Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Complying

C. SPECIAL CONDITIONS:

Sr no.	Consent Condition	Remark
1	The Unit shall neither change the type of products nor shall exceed the production beyond the approved capacity without obtaining consent of the state Board.	Being ensured.
2	This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.	Complied.
3	This consent is subject to ratification of State Board or any litigation pending at any Court of Law.	Complied.
4	Pollution Control devices provided by the unit shall comply with norms as prescribed under Environment protection rules, 1986.	Being ensured.

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5	Unit shall ensure compliance to the notified guidelines of DEST.	Being ensured.
6	Unit shall ensure compliance to notified guidelines of CPCB by 17.10.2024 positively	Being ensured.
7	The unit shall be sole responsible to obtain and renew all other mandatory permissions required for the operation of stone crusher and its mining activities.	Being ensured.
8	The Regional Officer shall ensure that the sampling of the crusher is conducted as per the frequency prescribed by the State Board.	Being ensured.
9	This consent is subject to any other orders issued by any Court of law and ratification of the State Board.	Being ensured.
10	Unit shall install server & mobile linked CCTV cameras for online monitoring mechanism immediately.	Being ensured.
11	The unit shall cover all the conveyor belts as well as provide dust skirt at all material transfer points.	Being ensured.
12	The unit shall provide L shaped wind breaking wall of height more than 3 ft from the highest conveyor belt to reduce noise pollution as well as air borne dust emission pollution due to wind velocity.	Being ensured.
13	The unit shall ensure regular water sprinkling at all material transfer points and in the plant area in order to avoid dust emission.	Being ensured.
14	The crushing machinery shall be enclosed with GI Sheets to contain the fugitive dust emission.	Being ensured.
15	The Regional officer shall conduct the sampling of crusher and mining site within one month.	Being ensured.
16	The crusher shall meet the compliance of CPCB guidelines within one month. RO to ensure the same and to submit the compliance	Being ensured.

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Compliance in reference to the consent conditions in view of directions passed by the HO vide letter no: 1014, dated: 21/04/2025

Name of the unit: M/s New Nurpur Stone Crusher VPO Kandwal, Tehsil Nurpur, District Kangra HP

SPECIFIC CONDITIONS:

Sr no.	Consent Condition	Remark
1	This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.	Complying
2	Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act	Complying
3	The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.	Being ensured
4	i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/ Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).	Complying
	ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.	Complying
5	This 'Renewal of Consent to Operate' is for:-	
	i. The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.	Complying
	ii. Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.	Complying
	iii. The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.	Monitoring of the same is being ensured by State Board on routine basis.
	iv. Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).	Complied

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6	The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the unit.	Complying
7	The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.	Complying
8	CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.	
	a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.	Being ensured.
	b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.	NA
	c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.	Being ensured.
	d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.	Being ensured.
9	CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.	
	a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.	Being ensured by State Board.
	b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.	Being ensured by State Board.
	c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.	NA
	d) Unit shall ensure Stack height for diesel generating sets as per specification.	NA
	e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.	NA

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	f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.	NA
	g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.	Being ensured by State Board.
10	The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).	NA
11	The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).	NA
12	The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids fro	Being ensured by State Board.
13	The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website http://hppcb.nic.in/plantationguide.pdf) all along the boundary of the industrial premises and check air/water/noise pollution at source.	Being ensured by State Board.
14	Any guidelines issued by the Central Government/State Government/MoEF/CPCB/ SPCB/any other authority concerned, shall be binding.	Being ensured by State Board.
15	This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).	Being ensured by State Board.
16	The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.	Being ensured by State Board.
17	The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.	Complying

B. OTHER CONDITIONS

Sr no.	Consent Condition	Remark
1	The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.	Being ensured by State Board.
2	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.	Being ensured by State Board.
3	Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).	Being ensured by State Board.
4	Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-	NA

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	2014 (If Applicable).	
5	Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/ Government/SPCB in this regard (If Applicable).	NA
6	Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).	Complied.
7	The unit shall not cause any nuisance/traffic hazard in vicinity of the area.	Being ensured by State Board.
8	The unit shall ensure that there will not be significant visible dust emissions beyond the property line.	Complied.
9	The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.	NA
10	Unit shall submit all the annual/quarterly returns, as per timeline.	Complying
11	The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent	Being ensured by State Board. Undertaking of the same is also given by the units at the time of consent renewal.
12	The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.	Complying
13	Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Complying

C. SPECIAL CONDITIONS

Sr no.	Consent Condition	Remark
1	The stone crushing unit has to provide the Pollution Control Devices as per DEST & CC Notification No. STE-E-(5)-9/2018, dated 29.06.2021.	Being ensured.
2	Unit to ensure complete compliance of latest Guideline issued by the CPCB for operation of Stone crusher before 30-03-6-2025.	Being ensured.
3	This consent is subject to the compliance of Conditions imposed in the Environmental Clearance of mining activities	Being ensured by competent department.
4	The Unit shall neither change the type of products nor shall exceed the production beyond the approved capacity without obtaining consent of the state Board.	Being ensured.
5	This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.	Being ensured.
6	This consent is subject to ratification of State Board or any litigation	Being ensured.

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	pending at any Court of Law.	
7	Pollution Control devices provided by the unit shall comply with norms as prescribed under Environment protection rules, 1986.	Being ensured.
8	The unit shall be sole responsible to obtain and renew all other mandatory permissions required for the operation of stone crusher and its mining activities.	Being ensured.
9	Unit shall install server & mobile linked CCTV cameras for online	Being ensured.
10	The mining operation shall be performed as per the approved mining plan.	Being ensured.
11	This consent is subject to the compliance of EC, PMT, mining deed and mining plan.	Being ensured by competent department.
12	The RO shall conduct the sampling of crusher and mining site as per the frequency of State Board.	Being ensured.

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